## GOVERNMENT OF MEGHALAYA PRISONS DEPARTMENT

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## ORDERS BY THE GOVERNOR

## NOTIFICATION

Dated Shillong the 27th March, 2020.

No.PDS.23 /2020/88 — In pursuance of the Hon'ble Supreme Court Order in "Suo Moto Writ (Civil) No.1 of 2020 in re: Contagion of COVID-19 Virus in Prisons", the High Powered Committee to determine the classes of prisoners that can be released on parole or on interim bail for such period as may be thought appropriate, is constituted with the following members:-

1. Executive Chairman of the State Legal Services Authority.

Chairman

2. Commissioner & Secretary to the Govt. of Meghalaya, Prisons Department.

Member

3. Inspector General of Prisons, Meghalaya, Shillong.

Member

Under Secretary to the Govt. of Meghalaya,
Prisons Department.

## Memo.No.PDS.23 /2020/88 -A,

Dated Shillong the 27<sup>th</sup> March, 2020.

Copy forwarded to:-

- 1. The P. S. to the Executive Chairman, Meghalaya State Legal Services Authority, for kind information of the Executive Chairman.
- 2. The Private Secretary to the Chief Secretary to the Govt. of Meghalaya, for kind information of the Chief Secretary.
- 3. The Registrar General, High Court of Meghalaya, for kind information.
- 4. The Member Secretary, Meghalaya State Legal Services Authority, for kind information.
- 5. The Inspector General of Prisons, Meghalaya, Shillong.
- 6. The Director of Printing & Stationery, Meghalaya, Shillong with a request to publish the above Motification in the next issue of the Government Gazette..
- 7. The State Informatics Officer, NIC, Meghalaya, Shillong.
  - 8. Office copy / Guard file.

By order ,etc.

Under Secretary to the Govt. of Meghalaya, Prisons Department.